

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO. 2408

TO BE ANSWERED ON FRIDAY, THE 11TH MARCH, 2016
21 FHALGUNA, 1937(SAKA)

Revenue from e-Commerce

2408 : SHRI ANTO ANTONY
: SHRI M.B. RAJESH

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has any statistics regarding revenue generated through e-commerce during the last three years and the current year;
- (b) if so, the details thereof, State and year-wise;
- (c) whether the Government has any plan to impose service charge on e-commerce; and
- (d) if so, the details thereof and the steps taken by the Government in the matter?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI JAYANT SINHA)

- (a) By virtue of Entry 54 of the State List of Seventh Schedule of the Constitution, taxes imposed on sale or purchase of goods within a State is a State Subject. Similarly, the Central Sales Tax levied on the sale or purchase of goods in the course of inter-State trade is collected and retained by the States. Therefore, no information on revenue collected on the sale or purchase of goods through e-commerce is maintained by the Central Government (Department of Revenue). As regards, the central indirect tax revenue generated through e-commerce, no such data is maintained separately by CBEC, DoR.
- (b) Does not arise in view of reply to the part (a).
- (c) No, Madam.
- (d) Does not arise in view of reply to the part (c).